## 5175 Written Answers

# ANNEXURE II

Short-term loans sanctioned to the various State Governments during the year 1968-69 for the purchase of seeds

(Rs.	in	lakhs)

Name of the State				Amount sanctioned	
1. Andhra Prade	sh		•	92.50	
2. Bihar ·	•	•	•	194.00*	
3. Madhya Prade	sh	•	•	150.00	
4. Tamil Nadu	•	•	•	27.48†	
5. Maharashtra	•	•	•	250.00	
6. Orissa ·	•	•	•	10 · 14	
7. Rajasthan	•	•	•	32.16	
8. West Bengal	•	•	•	50·00	
TOTAL	•	•	•	806.28	

\*On 100% basis. Out of this, Rs. 100.00 lakhs for flood affected areas.

†Of this, a sum of Rs. 11 85 lakhs was released for seeds and pesticides combined, separate figures being not available.]

#### ARREARS OF CANE PRICE DUE TO CANE GROWERS FROM SUGAR MILLS

\*628. DR. (MRS.) MANGLADEVI TALWAR: SHRI MULKA GOVINDA REDDY:

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Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that a number of sugar mills have not paid huge amounts of cane price to the cane growers,

(b) if so, the names and addresses of such mills and the amount of arrears due to cane growers from each mill; and

(c) the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICUL-TURE COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNA-SAHEB SHINDE): (a) Yes Sir. (b) A statement showing, factorywise, total price of sugarcane purchased in 1968-69 by sugar mills and cane price in arrears as on the 28th February, 1969 and the arrears of cane price for 1967-68 and earlier seasons as on that date, is laid on the Table of the Sabha [See Appendix LXVII Annexure No. 100].

(c) The State Governments have been asked from time to time take stringent measures, including prosecutions and recovery as arrears of land revenue to ensure clearance of arrears of cane price by sugar factories in their States.

### PROCEDURE OF GRANTING LOANS TO FILM PRODUCERS

•629 SHRI B. C. PATTANAYAK: Will the Minister of INFORMATION AND BROADCASTING AND COM-MUNICATIONS be pleased to state:

(a) the procedure adopted by the Film Finance Corporation Ltd., for sanctioning the loans to the film producers; and

(b) the period for the repayment of such loans?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DE-PARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL): (a) and (b) A statement is laid on the Table of the House.

#### Statement

(a) The applications for loans from the Film Finance Corporation are processed in accordance with the byelaws of the Corporation. As per procedure laid down, all applications are required to be submitted in the prescribed form along with application fee, deposit and service charges, synopsis of film and detailed script. After initial scrutiny of the application, thescript, the story, the budget, previous